

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**33. C.P.(IB)-127(MB)/2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2023**

**NAME OF THE PARTIES: Bank of Maharashtra**  
**V/s**  
**Mr. Tushar Morakhia Personal**  
**Guarantor Of M/S. Elektromed India**  
**Private Limited**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Deepali Jaiswar appeared for the Petitioner. Adv. Mrunaliwi Vijay Panchal appeared for the Respondent. Counsel for the Petitioner submits that the she has instruction not to proceed the matter any further as the bank has already received the entire amount as per the OTS settlement. In view of the statement of the Counsel for the Petitioner, **C.P.(IB)-127(MB)/2023 is allowed to be withdrawn, hence stands closed.** All others pending IA's/MA's in this Company Petition become **infructuous**, hence stand **dismissed**. File be consigned to records.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

08.09.2023  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**